

22.11.2013

O.A. No. 510/11

Hon'ble Sri Navneet Kumar, Member (J)

List is being revised. No one is present on behalf of the applicant.

Sri G.S. Sikarwar is present for respondents.

It is seen from the record that reply was filed in the month of August, 2012 and prior to that they have file Supple. Reply as well. Till date, no R.A. has been filed by the learned counsel for the applicant. Today, no body is appearing on behalf of the applicant. There is neither any request for adjournment or for pass over the case. It appears that applicant is no more interested in prosecuting the case. Accordingly, the O.A. is dismissed in default and for non-prosecution.

Mr. Agrawal
Member (J)

~~entry of order
Recd 22-11-12 HLS/-
For perused
26-11-2012~~

24.1.2014

Restoration Appln 332/00/34/2
O.A. No. 510/2011

In support of the call given by the Oudh Bar Association, the members of the CAT Bar Association has also resolved that the lawyers shall abstain from judicial work.

List this case on 07.3.2014

O.R.
O.A. Was dismissed

on 22.11.2013.

O.A. No. 510 of 2011

M.P. No. 133/14
application for
condonation of
delay & M.P. No.

(18)

7.3.2014

At the request of the applicant's counsel, list this case on
4.4.2014.

J.C.
(Ms. Jayati Chandra)
Member (A)

134/14, application
for restoration
has been filed by
counsel for the
applicant on 17.1.14.

Girish/-

submitted on
24.1.2014 for orders.

V.Am
23-1-14